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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1504/94

dt.4-3-97

Between

G. Narasimhaiah : Applicant

and

Chairman
Industrial Tribunal, I
1st Floor, Chandra Vihar
MJ Road, Hyderabad 1

2. Sub-Divnl. Officer
Telecom, Gadwal 509125

3. Telecom District Engr.
Mahabubnagar 509050 : Respondents

Counsel for the applicant : C. Suryanarayana
Advocate

Counsel for the respondents : N.R. Devaraj
Sr. CGSC
P. Noorul Haq, etc. At.

CORAM

HON. MR. JUSTICE ~~.....~~ *1.00*

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

ORDERJudgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. C. Suryanarayana for the applicant. Mr. N.R. Devaraj for the respondents.

1. The OA has been filed against the Award dated 30-5-94 passed in ID.43/92 passed by the Industrial Tribunal-I, Hyderabad. The applicant has also challenged ~~the letter dt. 22.8.94 forwarding the award order dated 8-7-94, which is also a subject matter of~~ ~~the above~~ ~~it is now held by the Hon. Supreme Court that~~ this Tribunal does not exercise jurisdiction against an Award of the Labour Court (Sh. Kishen Prasad Gupta Vs. Controller of Printing Press and Stationery, 1996(1)SCC 69). The learned counsel therefore seeks withdrawal of the OA with liberty to adopt such proceedings as the applicant may be advised in accordance with law. The learned ~~-----~~ approach Hon'ble High Court. The counsel also submits that he will seek condonation of delay from Hon. High Court by excluding the period of pendency of this OA in this Tribunal. Hence, it is recorded that the OA has been pending in this Tribunal from 8-12-1994 till today. The OA is accordingly allowed to be withdrawn with liberty as mentioned above for want of jurisdiction in this Tribunal to entertain it. No order as to costs.

H.G.Jadav
Member (Admn.)

M.G.Chaudhari
Vice-Chairman

Dated : March 4, 97

Deputy Registrar ¹⁰³⁻¹¹ _{97/162} ¹⁰³⁻¹¹ _{97/162} ¹⁰³⁻¹¹ _{97/162}

O.A.1504/94.

To

1. The Chairman, Industrial Tribunal-I
Ist Floor, Chandra Vihar,
MJ Road, Hyderabad-1.
2. The Sub Divisional Officer, Telecom,
Gadwal-125.
3. The Telecom District Engineer, Mahabubnagar-050.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.

for one copy to Mr V. Naveen
pvm.

28/4/97

I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 4-3-1997

ORDER / JUDGMENT

M.A./R.A/C.A. NO.

O.A.NO. 1504/97
in

T.A.No. (W.P.)

Admitted and interim directions
issued.

Allowed. To be withdrawn

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

